

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**CM 7221-CII-2022 IN FAO No. 3678 of 2011**

Tejpal  
V/s  
Satpal Verma and others

..... Appellants  
..... Respondents

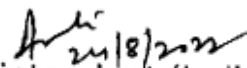
**Notice to:**


**Respondents:**

2. Narinder Kumar Singla c/o Sh. Rakesh Kumar Mahindru Mohindra Niwas Tehsil Road, Dera Bassi District Patiala, now District SAS Nagar (owner of Matiz Car No. CH-03-A-7660)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **08.09.2022(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 24th day of August, 2022.

  
Superintendent (Judl.),  
For Registrar (Judicial)

  
24/8/22